

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

CIRCUIT BENCH,
LUCKNOW

O.A.No. 233 of 1991

Bairagi Lal

Applicant

versus

Union of India & others

Respondents.

Hon. Mr. Justice U.C. Srivastava, V.C.
Hon. Mr. K. Obayya, Adm. Member.

(Hon. Mr. Justice U.C. Srivastava, V.C.)

Notices were issued to the respondents on 22.7.91. Shri B.K. Shukla for the Respondents is present. It is a simple case of transfer. The applicant was posted as Material Checking Clerk at Hardoi since the year 1978, has been transferred to Balamau at a distance not far away from Hardoi. The grievance of the applicant is that he is a patient of heart since 1983 and remained under continuous treatment for about 9 months under ACMO Railway Hospital Lucknow who recommended light duties for him and advised periodical medical check up on every 15th day, yet he has been transferred to Balamau where medical facilities are not available like that of Hardoi which is not having very fast links for Lucknow, Bareilly and Moradabad etc and where any hospital of district level is available.

2. It is a case of transfer and normally no interference is made in the matter of transfers. The applicant has come with the case that he is a heart patient and the authorities can transfer him to Bareilly, Moradabad or Lucknow and they may consider Hardoi. The respondents may transfer the applicant taking into consideration

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that the applicant wants a place where the medical facilities are available not away from Hardoi. With these observations, the application is disposed of without any order as to costs.

A.M.

V.C.

Lucknow Dated: 5.8.91